NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1573/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES:

Etallin Hydro Electric Power Co. Ltd.

V/s

John Deere India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. COUNSEL.MR.
PIYUSH RAHEJA

alw Subodh

KURDUKAR ilb

KURDUKAR ASSOCIATES

ANSHUMAN SHARMA

alw PRACHI PANDYA

Adv. for

ORDER

CP No. 1573/I&BP/NCLT/MB/MAH/2017

1/16 Corporate Attorney

The Counsel for the Petitioner as well as the Corporate Debtor are present.

On the withdrawal memo filed by the Petitioner's Counsel, this Company Petition is hereby **dismissed** as withdrawn with liberty to proceed in accordance with law.

Sd/-V. NALLASENAPATHY

Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Encl.: Withdrawal Memo.